

**DIVISION BENCH**

**ITEM NO.1**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.49/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 24<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JAIPRAKASH ASSOCIATES LIMITED V/S FAIRSTREET SPORTS PRIVATE LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Rohan Gupta, Adv.

: *For the Operational Creditor*

**ORDER**

Ld. Counsel representing the Operational Creditor is present physically.

- 1.** Let notices be issued to the Respondent/ Corporate Debtor. Registry is directed to prepare the notice and the Learned Counsel for the Operational Creditor is permitted to collect the notice and serve it on the Respondent/ Corporate Debtor along with the application and other material papers through e-mail as well as by speed post and is directed to file a proof of service duly enclosing the postal receipt and the corresponding tracking report in the Registry within one week and affidavit of service be filed within a week.
- 2.** A period of two weeks is granted to the Respondent/ Corporate Debtor for filing reply from the date of receipt of notice, with an advance copy to be supplied to the Ld. Counsel representing the Operational Creditor. Thereafter, Operational Creditor, if required, would file rejoinder within one week.
- 3.** Let the matter be adjourned for further hearing on 30<sup>th</sup> August, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

**24<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*